

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 05th day of October, 2018

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/1022 of 2018
(U/S 19 Administrative Tribunals Act, 1985)

Smt. Kalawati Devi aged about 65 years, W/o Late Shri B. R. Dabey Village Alipur, Post Chorari Via Maiahun, District Jaunpur.

By Advocates – Shri M. K. Upadhyay

V E R S U S

1. Union of India through Secretary, Ministry of Communication Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. Chief Post Master General U.P. Circle Lucknow.
3. Superintendent of Post Offices Jaunpur Division, Jaunpur.

.....Respondents.

By Advocate : Shri Anil Kumar Ojha

O R D E R

By Hon'ble Mr. Rakesh Sagar Jain , J.M. :

Shri M. K. Upadhyay, learned counsel for the applicant and Shri Anil Kumar Ojha, learned counsel for the respondents are present.

2. In this case applicant is directed to file fresh representation along with certified copy of this order to the respondents within seven days from the date of receipt of copy of this order. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondent Nos. 2 and 3/competent authority within a stipulated period of time.

3. Learned counsel for the respondents submitted that he may be permitted to file counter affidavit. However, looking to the limited prayer sought by the learned counsel for the applicant during course of argument there would be no fruitful purpose to give time to file counter affidavit.

4. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent Nos. 2 and 3/competent authority to decide the representation of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order along with representation of the applicant.

5. Accordingly O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

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